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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00579 of 2015
Cuttack, this the 22nd day of September, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)

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Bhabatosh Paramanik,
aged about 19 years,
S/o- Prafulla Kumar Paramanik,
At- D/3, BDA Staff Quarters, Laxmisagar,
PO- Budheswari Colony, PS- Laxmisagar,
Bhubaneswar, Dist-Khurda, Odisha.

.....Applicant

(By Advocates: M/s U.C.Mishra, A.Mishra, A.Bal, J.K.Mohapatra)

VERSUS

Union of India Represented through

1. Secretary,
Department of Communication & Information Technology,
Sanchar Bhawan, 20-Ashoka Road,
New Delhi-110001.
2. Chief Post Master General,
Odisha Circle, At-PMG Square,
Bhubaneswar-751001,
Dist-Khurda, Odisha.
3. Assistant Director (Sports) and Secretary, OCPSB,
O/o- Chief PMG,
Odisha Circle, At-PMG Square,
Bhubaneswar-751001,
Dist-Khurda, Odisha.
4. Principal,
Govt. College of Physical Education,
Bhubaneswar, Dist- Khurda, Odisha.
5. Odisha Cricket Academy (OCA),
Represented by Secretary, OCA
At-Barabati Stadium, Cuttack-5, Odisha.

W. Alles

6. Board of Cricket Control of India (BCCI),
Represented by Secretary,
At-4th Floor, Cricket Centre,
Wankhede Stadium, 'D' Road,
Church Gate, Mumbai-400020,
Maharastra, India.
7. Mr. Anil Kumar Buda,
S/o- Sapneswara Buda,
At- Santi Nagar, Near Saint Thomas School,
PO- Kalimandira, Jharsuguda-768002, Odisha.
8. Mr. Rajesh Ku. Sethi,
S/o- Late Purna Chandra Sethy,
At- Tahsil Office, PO- Niali,
Dist- Cuttack-75400, Odisha.
9. Mr. Krushna Chandra Mohanty,
S/o- Akadasi Mohanty,
At- Qrs No.-188, Type-II, block-22,
P&T Colony, Unit-IV, Bhubaneswar,
Dist- Khurda, Odisha.
10. Mr. Suvendu Kumar Samal,
S/o- Madhusudan Samal,
C/o- Chandi Prasad Sahani,
At- Jyoti Bihar, Bidanasi,
Dist- Cuttack-753014, Odisha.

..... Respondents
(Advocate: Mr. B.P.Nayak)

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ORDER (Oral)

A.K. PATNAIK, MEMBER (J):

Heard Mr. A.Mishra, Ld. Counsel appearing for the Applicant, and Mr. B.P.Nayak, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. After hearing in extenso, Mr. Mishra prays for liberty of this Tribunal to make a comprehensive representation to the authorities ventilating his grievance. He fairly submitted that after receipt of reply under Right to



Information Act and inspection of record, the applicant has not ventilated his grievance before the authorities. Mr. Mishra also submitted that the applicant came to know from the inspection of record that he stands on a better footing than the private respondents.

3. Taking into account the submission made by Mr. Mishra, we allow the applicant to withdraw this O.A. with liberty to file representation ventilating his grievance before Respondent No.2 within a period of two weeks from today and if any such representation/appeal is preferred within two weeks from today then Respondent No.2 is directed to consider and dispose of the said representation and pass a reasoned and speaking order within a period of two months from the date of receipt of the representation.

4. With the aforesaid observation and direction this O.A. is disposed of being withdrawn. No costs.

5. Applicant is at liberty to annex a copy of this order along with his representation.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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